

I should like to add, just to clear any misapprehension as to the broad formula, that it does not mean that everything in regard to this has been agreed to; its approach has been agreed to, the implementation of it has yet to be considered carefully.

SHRI H. C. DASAPPA: May I then take it that the final text of the Statute has been approved by the Conference?

SHRI JAWAHARLAL NEHRU: The final text has not yet been prepared. How can it be approved before it has been prepared? The matter will be considered by the Conference.

SHRI H. C. DASAPPA: I was thinking of the draft, Sir, whether the draft has been finalised for being placed before the Conference.

SHRI JAWAHARLAL NEHRU: We have not received all the papers yet, as I said. Certain matters in the draft have been agreed to; certain matters have still to be discussed. But the approach to the formula has been found to cover the general approach -which, no doubt, will include various viewpoints. Then they will have to be sorted out later, at the end.

SHRI H. C. DASAPPA: May I know how far the work of the Scientific Committee to study the effects of atomic radiation has progressed?

SHRI JAWAHARLAL NEHRU: Which Committee?

SHRI H. C. DASAPPA: The Scientific Committee on Atomic Radiation on which India is also represented.

SHRI V. K. KRISHNA MENON: It is entirely a different question, Sir. The Committee has been appointed by the United Nations with India as a member to study the effects of atomic radiation. It is expected to work for many years.

SHRI MAHESWAR NAIK: Has it been brought to the notice of the Prime Minister—the fact has been reported in the newspapers—that

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some of the recommendations of India and the Netherlands banning atomic explosion on high seas have not been favoured by the International Law Commission for inclusion in the General Assembly's agenda?

(No reply.)

MR. DEPUTY CHAIRMAN: We shall go to the next question.

WOODEN SLEEPERS WASHED AWAY TO PAKISTAN DUE TO FLOODS IN RIVERS CHENAB AND RAVI

•137. SHRI H. C. DASAPPA (on behalf of SHRI M. VALIULLA) : Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that a large number of wooden sleepers were washed away in recent floods in the rivers Chenab and Ravi from Indian territory towards Pakistan;

(b) if so, what is the extent of loss suffered on the Indian side; and

(c) what action Government have taken in this respect?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) and (b). The Government of Jammu and Kashmir have reported that in October 1955, about 30 to 40 thousand scantlings worth Rs. 3.5 to 4.5 lakhs were carried away by flood to Pakistan.

The Government of Punjab have reported that according to the information available to them timber worth about Rs. 10 lakhs belonging to private individuals was carried away by floods to Pakistan.

(c) A senior engineer from Central Water and Power Commission visited Jammu and Kashmir State and has suggested improvements in the method of collecting and floating timber. His suggestions have been brought to the notice of the Jammu and Kashmir Government. The Government of India have also made a proposal to the Pakistan Government for an agreement between India and

Pakistan for the reclamation of timber i drifted into Pakistan.

SHRI H. C. DASAPPA: May I know if this is the first occasion when the floods have carried away our timber to Pakistan?

SHRI J. S. L. HATHI: This is not the first occasion. The waterways are used as a means of communication and transport. So, the timber is floated down these rivers. When the rivers are in flood, some of the timber passes on to the other country.

SHRI H. C. DASAPPA: May I know then, if there have been heavy losses caused to the individuals, why the Government did not take suitable steps in time to prevent such a contingency?

SHRI J. S. L. HATHI: In fact, measures have been taken by the individuals to arrest the scantlings. Booms are being constructed. But they do not arrest all the timber. So, we have now suggested certain measures which will be checking and arresting a large quantity of timber.

SHRI H. C. DASAPPA: May I know what proportion of these big sleepers or logs which were carried down the stream have been collected by Pakistan? Have we made any claims for them?

SHRI J. S. L. HATHI: It is difficult. This timber belongs to private individuals. The lessees pass on these logs through the rivers, and it is difficult to identify as to which particular lessee this timber belongs and which particular individual collected it.

SHRI H. C. DASAPPA: Are any steps being taken to see if there is proper identification of our logs?

SHRI J. S. L. HATHI: We have suggested that the lessees concerned should engrave their names on their logs and also put the names of the agents to whom they are sent, so that they could be properly identified.

SHRI H. C. DASAPPA: Are these-logs going to Karachi for export on our behalf?

SHRI J. S. L. HATHI: It is not a question of going to Karachi on our behalf. These rivers are being used, for communication. It is not a question of exporting them.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: From what places are they being sent abroad?

SHRI J. S. L. HATHI: From Jammu and Kashmir and from the Punjab.

SHRI BASAPPA SHETTY: Is there any evidence that the Pakistan Government have collected them and used them?

SHRI J. S. L. HATHI: We have no information.

CONTROL OF DISTRIBUTION OF SCARCE RAW MATERIALS

•138. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. VALIULLA): Will the-Minister for COMMERCE AND INDUSTRY be pleased to state the names of the scarce raw materials the distribution of which is at present under Government control?

THE MINISTER FOR INDUSTRIES (SHRI N. KANUNGO): Coal, Cement and Iron and Steel.

SHRI H. C. DASAPPA: Is not sulphur a scarce material?

SHRI N. KANUNGO: Yes, it is, but the main shortages for industrial purposes are these.

SHRI H. C. DASAPPA: May I know whether any comprehensive survey is being made of the various scarce raw materials in this country?

SHRI N. KANUNGO: This is a matter which is being looked into continually.